

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 7

CP(IB) No. 40/Chd/Hry/2019

Under Section 7, IBC 2016

In the matter of:-

Maersk Trade Finance A/S

...Petitioner/ Financial Creditor

Vs.

Arcotech Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Yohan Limathwala, Advocate for the petitioner/ financial creditor.

Mr. Shatadru Chakraborty, Advocate for the respondent/ corporate debtor.

Short written submissions have not been filed by learned counsel for the petitioner/ financial creditor. He is directed to file the same with the registry at least one week before the next date of hearing. A date is requested by learned counsel for the respondent/ corporate debtor on the ground that he is away to Andaman and Nicobar on account of some Government assignment and there is some connectivity issue. List for arguments on 14.12.2022.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**

November 15, 2022
SM